State	Number of tea gardens registered with Tea Board
Tripura	57
Bihar	1
Uttar Pradesh	8
Himachal Pradesh	1660
Manipur	4
Sikkim	1
Arunachal Pradesh	14
Nagaland	5
Orissa	1
Total North India:	2948
Tamil Nadu	6845
Kerala	4106
Karnataka	37
Total South India	10,988
All India	13,936

Source: Tea Board

(English)

Bank Deposits in Madhya Pradesh

4485. SHRITHAWAR CHAND GEHLOT: Will the Minister of FINANCE be pleased to state:

- (a) the reasons for constant reduction in the ratio of amount deposited in Nationalised Banks of Madhya Pradesh since 1989-90 onwards;
- (b) whether the ratio of amount deposited in Banks during 1989-90 was 68.66% while the same has come down to 56% in 1994-95; and
- (c) if so, the action being taken by the Government to improve the situation?
- THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM). (a) to (c). The Credit Deposit Ratio (CDR)

of nationalised banks in Madhya Pradesh from March, 1990 to March, 1996, as available from Reserve Bank of India (RBI) is given below:

Period	CDR (%)
March 1990	61.5
March 1991	57.8
March 1992	56.0
March 1993	55.7
March 1994	49.5
March 1995	46.6
March 1996	49 9

The CDR in a particular State or Region depends not only on the effort made by the banks but also on various other factors such as credit absorption capacity, infrastructural support and the overall policy framework in the region. RBI have advised the banks that they should achieve a CDR of 60 per cent in respect of their rural and semi-urban branches separately on an All India basis. Banks have also been advised that while it is not necessary that this ratio should be achieved separately branch-wise, district-wise or region-wise, the banks should nevertheless ensure that wide disparity in the ratios between different State/Regions is avoided in order to minimise imbalances in credit deployment.

Purchase of Public Sector Bonds by Banks

4486. SHRITARIQANWAR: Will the Minister of FINANCE be pleased to state:

- (a) whether the Government have banned commercial banks from buying public sector bonds;
 - (b) if so, the details thereof and the reasons therefor.
- (c) whether banks have also been prohibited from investing funds in the certificate of deposits; and
 - (d) if so, the details thereof and the reasons therefor?

THE MINISTER OF FINANCE (SHRI P CHIDAMBARAM): (a) and (b). No. Sir Under the extent instructions issued by Reserve Bank of India (RBI), banks are permitted to invest in public sector bonds without any ceiling subject to observance of prudential limits for credit exposure for a single borrower or a group of borrowers. In response to queries from some banks, RBI have advised that they should not acquire capital market instruments including PSU bonds, in the secondary market. This was done

with a view to discourage banks from trading in such securities.

(c) and (d). RBI have reported that banks have also not been prohibited from investing funds in the Certificate of Deposits

Policy on linking trade to labour standards or environmental issues under W.T.O.

4487. SHRI BIJOY HANDIQUE: Will the Minister of COMMERCE be pleased to state:

- (a) whether the Government have formulated any policy on the issues of linking trade to labour standards or environmental issues as developed countries intend to make this a major affair at the forthcoming Singapore conclave of the World Trade Organisation;
- (b) whether the Government have also taken any positive steps in this regard to refurnish its image; and
 - (c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI BOLLA BULLI RAMAIAH): (a) to (c). At the forthcoming Singapore Ministerial Conference (SMC) of the World Trade Organisation (WTO) scheduled to be held in December, 1996, a report on trade and ϵ hvironment is to be placed before the Ministers for further directions. India is actively participating in the preparation of this report in the Committee on Trade and Environment of the WTO

The linkage of trade to labour standards is a new issue proposed to be raised at the SMC by some developed countries. However, a large number of developed and developing countries including India, are opposed to this issue being included in the SMC agenda.

Supply of Coal to Chandrapur Thermal Power Station

- 4488. SHRI BANWARI LAL PUROHIT: Will the Chandrapur Thermal Power Station in Vidarbha is linked to Western Coalfields Limited;
- (b) if so, the requirement of coal for this power station from Western Coalfields Limited per day;
- (c) whether the supply of coal has come down during the month of August, 1996;
- (d) if so, whether the production of coal in the said coalfields has gone down significantly and if so, the reasons
- (e) the action taken by the Coal India Limited to meet the commitment of coal supplies to power stations of Maharashtra?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRIMATI KANTI SINGH): (a) Yes, Sir.

- (b) The linkages to thermal power stations are sanctioned by the Standing Linkage Committee on the recommendations made by the Central Electricity Authority after taking into account availability, transport constraints, targets for power generation etc. Linkages are accorded for monthly quantities and not on a daily basis. From April to June, the monthly linkage to this power station was 8.50 lakh tonnes per month. For July to September the linkage sanctioned was 7.50 lakh tonnes per month.
- (c) In the month of August against the prorata linkage of 5.81 lakh tonnes upto 24th August, 96. the supplies for the same period have of the order of 3.61 lakh tonnes (provisional) for the following reasons;
 - Owing to poor wagon unloading performance by the power house, railways had regulated the supply of coal to Chandrapur TPS and diverted this coal to other power houses of Maharashtra State Electricity Board such as Nasik and Parli.
 - Due to derailment in the MGR system operated by the power house, it could lift only 60% of the linked quantity.
 - Less by this system lifting of coal by this power (iii) house through their own ropeway.
 - Non lifting of linked quantity by road by the power (iv) station authorities.
 - During August, 1996 Unit No. 6 (500 MW) was (v) under maintenance resulting in less consumption of coal.
- (d) No, Sir. Production of coal in WCL has exceeded the target fixed for the period April-August 1996. The production during this period also shows a growth of 12% over the production achieved during the corresponding period last year.
- (e) Coal supplies to power houses is accorded highest priority. Supply of coal to the power sector is monitored regularly by an Inter-Ministerial Group and corrective action is taken wherever necessary.

Registration of Fake Companies

4489. SHRI SAMBASIVA RAO: Will the Minister of FINANCE be pleased to state:

- (a) the number of fake Companies detected by the Registrar of Companies during each of the last three years;
- (b) the action taken by the Government against these companies;